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stand surety for the Company. No money has yet been received by the Company from the D.L.F.

SHRI NIRANJAN SINGH: May I know if a licence has been given by the Government to this company and, if so, when it was given?

SHRIMATI TARKESHWARI SINHA: The agreement was signed on the 21st of August 1961 but, as I said, no money has been received vet.

SHRI NIRANJAN SINGH: May I know whether a licence has been given?

SHRIMATI TARKESHWARI SINHA: Of course when the licence is issued, the whole project is examined by the Capital Goods Committee, and then only permission is granted 'for negotiation of some loan.

## CARE AND AFTER-CARE PROGRAMMES

\*602. SHRI NIRANJAN SINGH: Will the Minister of HOME AFFAIRS be pleased to refer to the last para on page 23 and the Appendix on page 136 of the Report o'f his Ministry for the year 1960-61 and state the basis on which the allotment of money has been made to different States for the implementation of 'Care and After-care Programmes'?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): The allotments in question were made, on the basis of recommendations made by a Working Group of the Planning Commission (which included representatives of the State Government concerned), keeping in view the amounts sanctioned during 1958-60 for Social and Moral Hygiene and Aftercare and Care programmes, the progress of expenditure intimated by the State Governments during that year, and the fact that the Government of India was to bear 50 per cent, of the total expenditure on After-care and 50 per cent of the recurring expenditure bn Care programmes.

SHRI NIRANJAN SINGH: May I know why is there this differentiation between State and State?

SHRI B. N. DATAR: This is the policy Government of India follows.

SHRI NIRANJAN SINGH: It is the policy of the Government o'f India, therefore I want to know why there is differentiation between

PROF. M. B. LAL: Why do they pursue a policy of discrimination between states?

SHRIMATI VIOLET ALVA: There is no question of discrimination. There is a Working Group that goes into these things, to which many Ministries send their representatives and the States representatives are also there. And the whole scheme is worked out •for the States and the Union Territories

## DISPOSAL OF APPEALS RY APPELLATE ASSISTANT COMMISSIONERS

\*603. SHRI NIRANJAN SINGH: Will the Minister of FINANCE be pleased to refer to page 5 of the report of the Ministry o'f Finance for the year 1960-61 and state the reasons for the fall in the disposal of appeals from year to year by the Appellate Assistant Commissioners?

THE DEPUTY MINISTER OF FINANCE (SHRIMATI TARKESWARI SINHA): The numbers o'f appeals disposed of in 1958-59 and 1959-60 are lower than the number disposed of in 1957-58 as in the latter year, there was a special drive to reduce the heavy arrears. Experience showed that in such a drive, the general tendency was to dispose of comparatively simpler appeals in order to bring down the arrears. As this is not a desirable tendency over any length of time, the stress on reduction of numbers was removed. It will be noticed from the relevant paragraph that the number of appeals pending at the end of each